the rank of Joint Secretary to the Government of India to be appointed be the Central Government in consultation with the Chief Minister of Delhi;

(b) three members of Legislative Assembly of Delhi representing constituencies which comprise wholly or partly the New Delhi area;

(c) live members from amongst the officers of the Central Government or the Government or their undertakings, to be nominated by the Central Government; and

(a) two members to be nominated by the Central Government in consultation with the Chief Minister of Delhi to represent from amongst lawyers, doctors, chartered accountants, engineers, business and financial consultants, intellectuals, traders, labourers, social workers including social scientists, artists, media perms, sports persons and any other class *of* persons as may be specified by the Central Government in this ehalf.

(2) The Member of Parliament, representing, constituency which comprises wholly or partly the New Delhi area, shall be a special invite for the meetings of the Council but without a right to vote.

(3) Out of the eleven members referred to in sub-section (1), three shall be at least three members who are women and one member belonging to the Scheduled Castes

(4) The Central Government shall nominate, in consultation with the Chief Minister of Delhi, a Vice-Chairperson from amongst the members spicified in clauses (to) and (d) of sub-section (i).

CConstitution of a separae State of Hilly districts of Uttar Pradesh

to Questions

3663. SHRI MOOLCHAND MEENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a proposal for constituting a separate State comprising hilly districts of U.P., has been pending for decision with the Union Government:

(b) if so, since when it has been pending, along with its present position;

(c) the reasons for delay in this regard and

(d) the policy of Government and the steps proposed to be taken in matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) to (d) The Government of Uttar Pradesh forwarded resolutions adopted by the State Legislature on December 16, 1991 and September 9, 1994 for the creation separate State of Uttaof а ranchal/Uttarakhand comprising the eight hill districts. Consultations are being held with the leaders of Uttarakhand movement at different levels in order to find an amicable solution. As this is a delicate and sensitive issue, it may not be possible to lay down a definite timeframe.

Infiltration of smugglers in the coastal areas of Tamil Nadu

3664. SHRI TINDIVANAM G. VEN-KATRAMAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in the coastal areas of Tamil Nadu infiltration of smugglers is on the increase;

(b) if so, what steps the Centre propose to put down this invasion ot smugglers;

(c) how many cases of sea customs violations were detected in Tamil Nadu Coastal areas in the years 1990, 1991, 1992 and 1993; and

(d) how many cases were filed under the sea Customs Act in the sea Cus-above said years and how many convictions were reported?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) to (d) Information is being collected and will be laid on the Table of the House.

FFacilities to freedom fighters

3665. SHRI V. HANUMANTHA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether, apart from grant off pension to freedom fighters, any other facilities are provided to them for their welfare; and

(b) if so. the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) and (b) Besides the monthly pension, freedom fighters have also been provided the following facilities by the Central Government:

(i) Facility of free railway passes (1st Class) for freedom fighters and to their spouse/attendant and also to widows of freedom fighters, for life.

(ii) Free medical facilities in all Central Government hospitals and also in the hospitals run by the Public Sector Undertakings under the control of Bureau of Public Enterprises. CGHS facilities have also been extended to freedom fighters and their dependents-

(iii) Facility of General Pool residential accommodation to freedom fighters of All India Standing 'for the purpose of medical treatment in Delhi if they do not own any house/flat in their names or in the name of any of their family memebers/dependants in Delhi/New Delhi.

(iv) Accommodation in *Freedom* Fighters Home set up at Baba Kharak Singh Marg, New Delhi for such of the 'freedom fighters who have none to look after them.

(v) Facility of telephone connection, subject to feasibility, without installation charges and payment of only half of the rentals.

The State Governments/Union Territory Administrations have also extended the benefits of pension and certain other facilities which differ from State to State.

Verification of security personnel attached to VIP security

3666. DR. MURLI MANOHAR JOSHI:

SHRI TRILOKI NATH CHATURVEDI: SHRI JANARDAN YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item published in "The Hindustan Times" of March 20, 1995 under the Caption "Cops suspended for consuming liquor on duty"; if so, what are the details of the two incidents mentioned in the news item; and

(b) whether there is any system of monitoring and periodical verification of security personnel attached for VIP security personnel attached for VIP security and if so, the main points of the same and if not, whether such a system is being devised?